NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

T.P 17-A/2016 with T.P. No. 17/111/NCLT/AHM/2016 C.A. No. 117 of 2014 with C.P. No. 39/111/CLB/MB/2011

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

Name of the Company:

Hari Mohan Gupta & Ors.

V/s.

Jagran Publication Pvt. Ltd. & Ors

Section of the Companies Act:

Section 111 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mo. Niscog Pathak, Adv. 7416 Shoo

2. Mrs. Shoulin Joan , Adv. J mongarage are cc.

ORDER

None present for Petitioner. Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Shalin Jani present for Respondent no. 2 and 3. None present for other Respondents.

Learned lawyer appearing on behalf of Respondent no. 2 and 3 submitted that the one appeal under section 10F of Companies Act, 1956 is pending before Hon'ble High Court of Madhya Pradesh Jabalpur bench wherein the stay order is granted on 24.11.2014 and the same has been extended vide order dated 13.12.2017.

Hence, learned lawyer requested to list the matter sometime in the month of February, 2018 as the appeal is pending before Hon'ble High Court of Madhya Pradesh Jabalpur bench is tentatively going to be listed on January, 2018.

List the matter on 20.02.2018.

MANORAMA KUMARI

MEMBER JUDICIAL

Dated this the 15th day of December, 2017.